



Having heard the learned counsel for the parties and in absence of any cause of action or merit, we are not inclined to interfere with the impugned order. The appeal stands disposed of.

We make it clear that we have not gone in the issues nor decided the claim or counter claim of the parties.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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